

**In the Court of Vacation Sessions Judge, (Principal Sessions Court)
Ramanathapuram.**

**Present: Thiru.R. Shanmuga Sundaram, B.Com., L.L.B.,
Vacation Sessions Judge,
Principal District and Sessions Judge,
Ramanathapuram.**

திருவள்ளூர் ஆண்டு 2052 தமிழ் ஸ்ரீ பிலவ ஆண்டு சித்திரை மாதம் 23-ம் நாள் வியாழக்கிழமை

Thursday, the 6th day of May, 2021

Cr.M.P.No. 07/2021

1. Murugalingam, aged 40, S/o. Ramaiya Devar, Melakadaladi, Ramanathapuram.
2. Vilvadurai, aged 38, S/o.Ramaiya Devar, Melakadaladi, Ramanathapuram.

...Petitioners/ Accused No.1 and 3

/vs/

State, through the Inspector of Police,
Kadaladi P.S.
in Cr.No. 60/2021

...Respondent/Complainant

For petitioners : Thiru.T.Muneeswaran, Advocate.
For respondent : Thiru.K.N. Karunakaran, Public Prosecutor,

PETITION FILED ON 04.05.2021 FOR BAIL U/S 439 Cr.P.C.

ORDER

Heard, the submissions made by the learned counsel for the petitioners as well as the learned Public Prosecutor.

The respondent police has filed a case against the petitioners in Crime No. 60/2021 under sections 341,294(b), 324, 307 @ 302 IPC.

The prosecution case is that due to previous enmity between both parties, on 10.03.2021 all the three accused way laid the deceased and attacked him with sickle and caused death to the deceased.

The learned counsel for the petitioners would submit that the petitioners are falsely implicated in this case and the petitioners are innocents. Further, he has submitted that the petitioners were arrested and remanded on 10.03.2021 and they have been in judicial custody for the past 58 days. Further he has submitted that the they are in no way connected in this case and therefore the petition may be

considered.

The learned Public Prosecutor has submitted that the petitioners have already filed the bail petition through their counsel Mr.G.DineshRaj and the same is pending and now the 2nd petition is filed by the petitioner . He opposed to grant bail to the petitioners.

Already the petitioners have filed a bail application before this Court in Cr.M.P.No.1094/2021 through his counsel Mr.G.DineshRaj and the same was numbered on 27.04.2021 and the above said bail was called on 29.04.2021. On that day,at request of Public Prosecutor it was adjourned to 30.04.2021. Again at request of Public Prosecutor the Bail petition enquiry case was adjourned to 01.06.2021. Suppressing the above said fact, the petitioners have filed this application through the present counsel. The learned counsel for the petitioner submitted that the fact was not intimated him and he Prays to pass any order.

Considering the above said facts and circumstances of the case, Pendency of Bail Petition filed by the petitioners this Court is not inclined to grant bail to the petitioners.

Accordingly, the petition is dismissed.

Pronounced by me at open Court this the 6th day of May 2021.

Sd/-R.Shanmugasundaram,
Vacation Sessions Judge,
Ramanathapuram

Copy to

The Public Prosecutor, Ramanathapuram.
The Inspector of Police Kadaladi P.S.
The Advocate concerned.

